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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : AT HYDERABAD

DA 1558/94.

Dt. of Order: 22-12-1994.

T.V.S.Kumar Reddy

... Applicant

Vs.

1. General Manager,  
Telecommunications, East Godavari,  
District-Rajahmundry.
2. Divisional Engineer,  
Telecom Maintenance,  
Kakinada.
3. Sub-Divisional Officer,  
Telephones, Kakinada.

... Respondents

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Counsel for the Applicant : Shri S.Ramakrishna Rao

Counsel for the Respondents : Shri V.Bhimanna, Addl.CGSC

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CORAM:

THE HON'BLE SHRI A.V.HARIDASAN : MEMBER (J)

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

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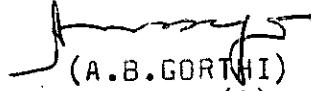
...2.

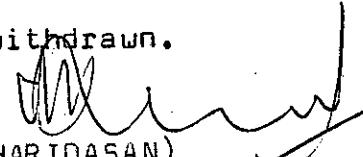
(Order passed by Hon'ble Shri A.V.Haridasan,  
Member (J) ).

\* \* \*

In this application a regular mazdoor working under Jr.Telcom Officer, Kakinada has impugned the order at Annexure A-I, by which he is transferred from Kakinada to Chintapally, on the ground that, there was no administrative exigency to transfer him while several of his juniors are retained at Kakinada. It is also alleged that a representation made by him to the second Respondent has not been responded to.

2. Heard Shri V.Bhimanna, learned standing counsel for the Respondents. After arguing the application on admission for quite some time, ----- seeks permission to withdraw this application with liberty to seek appropriate relief in case he is aggrieved by the outcome of the representation already submitted by him. Reserving such liberty, the application is closed as withdrawn.

  
(A.B.GORTHI)  
Member (A)

  
(A.V.HARIDASAN)  
Member (J)

Dt. 22nd December, 1994.  
Dictated in Open Court.

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DEPUTY REGISTRAR(J)

To

1. The General Manager, Telecommunications, East Godavari District, Rajahmundry.
2. Divisional Engineer, Telecom Maintenance, Kakinada.
3. Sub Divisional Officer, Telephones, Kakinada.
4. One copy to Sri S.Ramakrishna Rao, Advocate, CAT, Hyderabad.
5. One copy to Mr.V.Bhimanna, Addl.CGSC, CAT, Hyderabad.
6. One copy to Library, CAT, Hyderabad.
7. One spare copy.

YLKR

TYPED BY  
CHECKED BY

COMPARED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
HYDERABAD BENCH

THE HON'BLE MR.A.V.HARIDASAN : MEMBER(J)

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

DATED : 22 - 12 - 94

ORDER/JUDGEMENT.

M.A/R.P/C.P.No.

in  
D.A.NO. 1558/94.

Admitted and Interim directions  
issued

Allowed

Disposed of with Directions

Dismissed

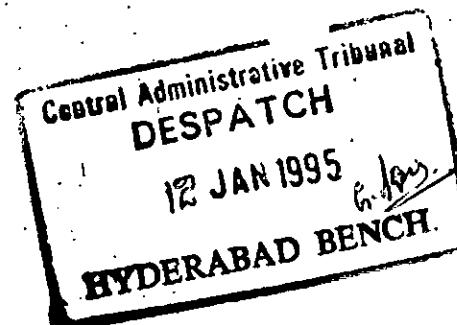
Dismissed as withdrawn

Dismissed for Default.

Rejected/Ordered

Not order as to costs.

*No Spare Copy*



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